

ITEM NO.1501+1502
(For Judgment)

Court 4 (Video Conferencing)

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.11959/2014

(Arising out of impugned final judgment and order dated 11-04-2014
in WP No.65085/2012 passed by the High Court of Judicature at
Allahabad)

SUPERTECH LTD

Petitioner(s)

VERSUS

EMERALD COURT OWNER RESIDENT WELFARE
ASSOCIATION & ORS.

Respondent(s)

WITH S.L.P.(C) No.12191/2021 (XI)

S.L.P.(C) No.14314/2014 (XI)

S.L.P.(C) No.12470/2014 (XI)

S.L.P.(C) No.14262/2014 (XI)

S.L.P.(C) No.21035/2014 (XI)

S.L.P.(C) No.31117/2014 (XI)

S.L.P.(C) No.12427/2015 (XI)

S.L.P.(C) No.12947/2015 (XI)

S.L.P.(C) No.12948/2015 (XI)

Contempt Petition (C) No.380/2021 in S.L.P.(C) No.14314/2014

Contempt Petition (C) No.381/2021 in S.L.P.(C) No.14314/2014

Contempt Petition (C) No.382/2021 in S.L.P.(C) No.14314/2014

Contempt Petition (C) No.383/2021 in S.L.P.(C) No.14314/2014

Contempt Petition (C) No.384/2021 in S.L.P.(C) No.14314/2014

Date : 31-08-2021

These matters were called on for pronouncement
of Judgment today.

For Petitioner(s)

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For Respondent(s)

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Mr. M.K. Maroria, Adv.**

**Mr. Arun Adlakhia, Adv.
Mr. Naman Gupta, Adv.
Mr. Dharmendra Kumar Sinha, Adv.**

- 1 Hon'ble Dr Justice Dhananjaya Y Chandrachud pronounced the judgment of the Bench comprising His Lordship and Mr. Justice M R Shah.
- 2 The Civil Appeals and Contempt Petitions are disposed of in terms of the signed reportable judgment.
- 3 IA No 56187/2021 is de-linked and will be heard separately.
- 3 Pending applications, including the applications for intervention, stand disposed of.

**(CHETAN KUMAR)
A.R. -cum-P.S.**

**(SAROJ KUMARI GAUR)
Court Master**

(Signed Reportable Judgment is placed on the file)